

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 20/12 of NC-VI held on 29.09.2011

Meeting No. 20/12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 29.09.2011 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K. Ojha	AD	MSME
2	Sh. C. Gangadharan	Dy.DGFT	DGFT
3	Sh. S.K. Panigrahi	E.O.	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	303 Case No.:9/10/85-ALC3/2011	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:20/85-ALC3/2011 29.09.2011	Status:
	HQ File :01/85/050/00056/AM12/	RLA File :31/83/040/00032/AM12/	Lic.No/Date:3110048826 23.06.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee on discussing with technical members directed to call for the following information from the firm;- 1. Furnish the weight of 1 set of export product i.e Plastic Moulding Components – Capsule Promotional Toy- made of PP & Nylon. against the said Authorisation 2. Furnish weight of each input in above stated 1 set of export product C&PC may be also be asked to clarify the weight of 1 set of export product , as vide their O.M No 46011/78/2011-PC-II dated 7.9.2011 recommended the export product in quantity 1 set ,whereas in input item they have recommended the quantity in KGs..			

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2	304	Party Name:NEWBY TEAS OVERSEAS PVT. LTD	Meet No/Date:20/85-ALC3/2011 29.09.2011	Status:
	HQ File :01/85/050/00163/AM11/	RLA File :02/24/040/00157/AM11	Lic.No/Date:0210152164 15.12.2010	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted that the case was already decided in an earlier meeting held on 21.7.2011. However as regards packing material committee decided to allow as per packing policy,. beside this the earlier decision of the committee will remain unchanged.			

3	305 Case No.:8/19/85-ALC3/2011	Party Name:ASIAN FOOD INDUSTRIES,	Meet No/Date:20/85-ALC3/2011 29.09.2011	Status:
	HQ File :01/85/050/00101/AM12/	RLA File :34/24/040/00100/AM12/	Lic.No/Date:3410031361 25.08.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Spices Board. and directed that similar case/ decision if any be linked up and put up on file.			

4	306 Case No.:2/19/85-ALC3/2011	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:20/85-ALC3/2011 29.09.2011	Status:
	HQ File :01/85/050/00095/AM12/	RLA File :02/24/040/00085/AM12/	Lic.No/Date:0210164800 29.08.2011	Deferred

	Fixation of adhoc norms under para 4.7 of HBP, Vol.I
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from department of C&PC..

5	307 Case No.:6/19/85-ALC3/2011	Party Name:ARJUNA NATURAL EXTRACTS LTD.	Meet No/Date:20/85-ALC3/2011 29.09.2011	Status:
	HQ File :01/85/050/00099/AM12/	RLA File :10/24/040/00037/AM12/	Lic.No/Date:1010044861 11.08.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from AYUSH..			

6	308 Case No.:7/19/85-ALC3/2011	Party Name:ARJUNA NATURAL EXTRACTS LTD.	Meet No/Date:20/85-ALC3/2011 29.09.2011	Status:
	HQ File :01/85/050/00100/AM12/	RLA File :10/24/040/00036/AM12/	Lic.No/Date:1010044859 11.08.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from AYUSH.			

	309	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:20/85-ALC3/2011	Status:
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7	Case No.:9/19/85-ALC3/2011		29.09.2011	
	HQ File :01/85/050/00102/AM12/	RLA File :34/24/040/00105/AM12/	Lic.No/Date:3410031393 29.08.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI.			

8	310 Case No.:5/19/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:20/85-ALC3/2011 29.09.2011	Status:
	HQ File :01/85/050/00098/AM12/	RLA File :03/95/040/01035/AM11/	Lic.No/Date:0310649520 19.08.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from C&PC and directed that case may also be referred to MSME for their comments....			

9	311 Case No.:3/19/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:20/85-ALC3/2011 29.09.2011	Status:
	HQ File :01/85/050/00096/AM12/	RLA File :18/24/040/00002/AM11/	Lic.No/Date:1810003145 13.08.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			

	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI.
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10	312 Case No.:4/19/85-ALC3/2011	Party Name:BOOM SYSTEMS PVT. LTD.,	Meet No/Date:20/85-ALC3/2011 29.09.2011	Status:
	HQ File :01/85/050/00097/AM12/	RLA File :05/23/040/00156/AM12/	Lic.No/Date:0510297632 26.07.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The directed to refer the case to DIPP for their comments and defer the case.			

11	313	Party Name:DR. WILLMAR SCHWABE INDIA PVT. LTD	Meet No/Date:20/85-ALC3/2011 29.09.2011	Status:
	HQ File :01/85/(82)/50/0044/AM08	RLA File :05/24/40/00826/AM07	Lic.No/Date:0510203948 22.05.2007	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee on discussing with technical members directed to call for the following information from the firm;- 1.Furnish the name and quantity of import item against the said Authorisation 2.Copy of the Licence with debit sheet. 3.Details of flow chart from import material to export product.			

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